

So far, no report of this disease occurring in the hilly areas of Uttar Pradesh has been received.

(b) Yes, Sir. Teams of experts were sent to both Jammu and Kashmir and Himachal Pradesh in order to make an on-the-spot study of the conditions of disease and to suggest suitable control schedules against this disease. On the basis of their reports adequate quantities of fungicides were made available to Himachal Pradesh and advance releases of Central subsidy were made to these two States.

(c) to (e) The State Government of Himachal Pradesh had approached the Centre for providing cent per cent subsidy on fungicides. No proposal for providing support price for apple has been received from the State Government. Apart from advance releases of Central subsidy as above, the State Government has been advised telegraphically to use their margin money for natural calamities to take preventive control measures and to supply fungicides on cent per cent subsidy basis to small and marginal farmers and on 50% subsidy to other farmers. A further assistance of Rs. 13 lakhs has also been approved for various other plant protection measures.

Fake Permits For Fair Price Cement

*409. SHRI ANAND SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that a racket involving the issue of fake permits for the purchase of fair price cement has been unearthed in Delhi recently;

(b) if so, whether any inquiry has been made in this regard; and

(c) what action has been taken against the racketeers ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) to (c) Yes, Sir. Delhi Administration has reported that a first information report was lodged in this regard on 23-12-1982 at Police Station, Shahadara. As a result of

subsequent investigations by the Delhi Police, 6 persons have been arrested. Further action would be taken by the Delhi Administration after the investigations are completed.

Roller Flour Mills In Gujarat

*410. SHRI NAVIN RAVANI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the number of roller flour mills working in Gujarat State and the present monthly capacity;

(b) whether it is a fact that the quantity of wheat supplied to them is much less than the capacity;

(c) whether it is also a fact that Central Government have permitted installation of additional mills in the State;

(d) if so, the number of letter of intents issued and what is the milling capacity of each rolling flour mill per day and the quantity of wheat required per month for rolling by the mills; and

(e) whether Government will consider to release additional wheat for those new roller flour mills for which licences have been issued ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) At present there are 20 licensed units in Gujarat with monthly capacity of 20,636 tonnes.

(b) Yes, Sir. The present monthly allotment to Gujarat State is 8,800 MTs per month.

(c) and (d) Out of the new units permitted to be set up or registered by the Government of Gujarat during the period June 1979 to May 1980, when such permission could have been accorded, seven have been licensed and are included in the answer to part (a). Six more units have been cleared by the Central Government and are under construction. All these new units have a capacity of 750 tonnes per month.

(e) The allotment of wheat to various States for grinding by roller flour mills is made on month to month

basis depending upon the availability of stocks with the Central Pool, requirement of such products in the State and other relevant factors. The requirement of newly commissioned units has to be met out of the total allocation of wheat to the State Government for this purpose.

Leakage Of Revenue In CPWD, Land D.O. Aand DDA

*411 SHRI ATAL BIHARI VAJPAYEE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a large amount of Government dues are lying unrecovered by Central Public Works Department, Land and Development Office and Delhi Development Authority; and

(b) if so, the steps taken to stop leakage of revenues and recover Government dues ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) Yes, Sir.

(b) Maximum possible steps to recover Government dues in accordance with the law are being taken.

Eradication Of Pests

*412 SHRI K. RAMAMURTY : Will the Minister of AGRICULTURE be pleased to state :

(a) the steps being taken to eradicate pests and diseases affecting crops in 300 lakhs hectares and cutting agricultural production to the tune of 5 to 25 per cent;

(b) the details of the scheme under which Rs. 5 lakhs would be given to each of the 5100 blocks during the current kharif season for purchase of inputs; and

(c) how much of the above financial allocation has already been released by the Centre ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The following are the important steps

taken for eradication of pests and diseases affecting the crops in the country :

- (i) Central financial assistance to the State Governments/Union Territories under the Centrally Sponsored Scheme for Control and Eradication of Pests and Diseases of Agricultural Importance including Weed Control in Endemic Areas;
- (ii) Continuous pest and disease surveillance, including rapid roving surveys in the States;
- (iii) Popularising integrated pest management. This programme mainly aims at popularising adoption of various cultural, mechanical and biological methods including need-based application of ecologically accepted pesticides;
- (iv) Imparting training in various aspects of plant protection to in-service personnel and unemployed agricultural graduates;
- (v) Adoption of villages in order to transfer plant protection technology to farmers;
- (vi) Ensuring supply of quality pesticides.

(b) Under the Centrally Sponsored Scheme for assistance to small and marginal farmers for increasing agricultural production, the outlay for this year per block is Rs. 5 lakhs for each of 5019 blocks in the country. Fifty per cent of this amount is borne by the Central Government and the balance 50% by the State Governments. In the case of Union Territories, the total outlay is borne by the Government of India, Of Rs. 5 lakhs, 3.50 lakhs are for subsidy on minor irrigation, Rs. 0.50 lakh is for fruit and fuel tree plantations and Rs. 1.00 lakh for distribution of minikits of fertilisers and seeds of oilseeds and pulses, land development and staff.

(c) The Government of India have so far released Rs. 35.01 crores to the States who have agreed to provide the matching contribution.